

FIR No. 117/18

PS: Maurice Nagar

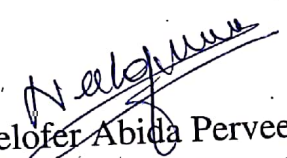
State Vs. Sarabjeet Singh @ Lucky

21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused - applicant Sarabjeet Singh @ Lucky.

This is an application for grant of interim bail on the ground of illness of father. Report was called for. The I.O. has sought further time. Medical documents and family status be verified on or before 25.04.2020. For consideration, put up on **25.04.2020**.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 179/19
PS: Wazirabad
State Vs. Kamlesh

21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh.Shubham Gupta, Ld. Counsel for accused-applicant
Kamlesh.

At this stage, after arguing for sometime, Ld. Counsel for accused-applicant seeks leave to withdraw the present bail application in order to file an appropriate bail application with correct and complete particulars and documents. It is ordered accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 33/20

PS: Kamla Market

State Vs. Achal Singh Arya

21.04.2020

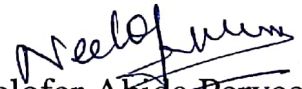
Fresh bail application is received.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant Achal Singh Arya.

This bail application u/s 437 Cr.P.C moved on behalf of accused-applicant, has wrongly been forwarded to the undersigned.

Put up before Ld. Metropolitan Magistrate.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
21.04.2020

FIR No. 50/20

PS: Chandni Mahal

State Vs. Mohd. Umair @ Umer

21.04.2020

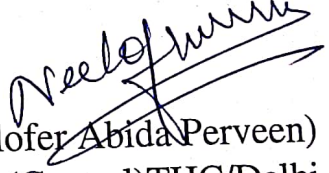
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Jaspal Singh, Ld. Counsel for accused-applicant Mohd.

Umair @ Umer.

This is an application for grant of interim bail on the ground of illness of father of the accused-applicant. The medical documents annexed be got verified besides family status of the accused-applicant. Report be filed on or before the next date of hearing.

For arguments, put up on **24.04.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 84/19

PS: I.P.Estate

State Vs. Bhupinder Singh Chauhan

21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State with I.O.

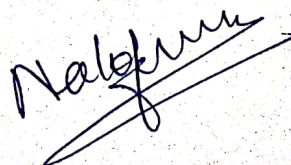
Sh.Pradeep Sharma, Ld. Counsel for accused-applicant
Bhupinder Singh Chauhan.

Sh.Puneet Kumar Jain, Ld. Counsel for complainant.

Reply is filed.


Ld. Counsel for the applicant submits that the present case FIR is a counter blast to the criminal proceedings initiated by the accused Waziran against the complainant and the true and correct factual backdrop and victimization of the accused has been brought to the fore and discussed by Hon'ble the High Court of Delhi while dismissing CWP No. 3673/2013 and further that the remaining co-accused have been granted bail or anticipatory bails and that the accused is not even named in the FIR and is in custody for over one month.

Ld. APP on the other hand submits that the accused was absconding and was arrested subsequently and supplementary chargesheet in respect of him is yet to be filed and that the accused is the property dealer who sold the same property five times which property is infact government property and has signed as attesting witness to the illegal documents in respect of the government property.



After hearing arguments for sometime, it emerges that the record is required for the disposal of the present bail application. Record of case FIR NO.84/19 be called for the purposes of present bail application.

Put up on **27.04.2020** for consideration along with record.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 22/20
PS: Chandni Mahal
State Vs. Bilal

21.04.2020

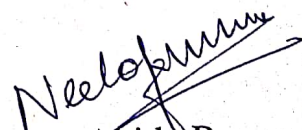
The present bail application is received on e-mail through the Co-ordinator.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

This is second application for grant of regular bail u/s 439 Cr.P.C in case FIR No.22/2020, P.S.Chandni Mahal.

The last bail application was dismissed as withdrawn on 07.03.2020. The accused-applicant does not have clean antecedents. Case pertains to commission of offence u/s 326 IPC envisaging imprisonment for up to life. The case does not qualify any of the criterion laid down by Hon'ble the High Court of Delhi for consideration of interim bail / parole application during the lockdown period. As the last bail application was dismissed as withdrawn on 07.03.2020 and there is no change in circumstances pleaded since then there is no urgency in the matter warranting urgent hearing for tomorrow through Videoconferencing.

For consideration, put up on **05.05.2020**. Reply be filed along with status of the chargesheet. Order be forwarded via e-mail through the appointed Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 60/19


PS: Kotwali

State Vs. Sanjay @ Bambaiya

21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. S.N.Shukla, Ld. Legal Aid Counsel for accused-applicant
Sanjay @ Bambaiya.

It emerges that applicant Sanjay @ Bambaiya was acquitted vide judgment dated 04.02.2020, along with all the co-accused, of all the charges in case FIR NO.60/2019 and was directed to furnish personal bond with one surety in the sum of Rs.10,000/- in compliance of Section 437A Cr.P.C. This is an application for release of the acquitted applicant as the applicant is in custody due to non-fulfillment of furnishing of surety bond in terms of Section 437A Cr.P.C. Ld. LAC submits that the application has been received through Jail and that in view of the guidelines issued by the Hon'ble the High Court of Delhi for dispensing that the surety and for release of UTPs from custody upon furnishing personal bond, the applicant may be ordered to be released from custody after furnishing personal bond. In view of the several guidelines issued by the Hon'ble High Court of Delhi, in the wake of COVID-19, as the applicant stands acquitted in case FIR NO.60/19 vide judgment dated 04.02.2020, the applicant is ordered to be released upon furnishing personal bond in the sum of Rs.20,000/- in terms of Section 437A Cr.P.C, before the Jail Superintendent concerned.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 201/18

PS: EOW

State Vs. Manoj Kumar


21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant Manoj Kumar.

This is fifth application for grant of regular bail on behalf of accused Manoj Kumar in case FIR NO.201/18. The last bail application was dismissed on 16.08.2019.

Reply is already filed on record. In the interest of justice, for consideration, put up on **11.05.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 59/20
PS: Nabi Karim
State Vs. Kamal

21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Hemant Kumar Advocate with Sh. Shivam Jangra,
Advocate, Ld. Counsel for accused-applicant Kamal.

Hearing has been conducted through Videoconferencing using
Webex Portal.

This is an application for grant of regular bail in case FIR
NO.59/2020, u/s 376 and 506 OPC.

It emerges that notice to the prosecutrix has not been issued.
After arguing for sometimes, Ld. Counsel for the accused-applicant
submits that the present application for grant of regular bail may be treated
as an application for grant of interim bail on the ground of illness of the
mother of the accused-applicant. Ld. Counsel further submits that the
ground of illness of the mother has also been taken in the present bail
application and all the necessary medical documents in respect of health
condition of the mother of the accused-applicant are also annexed.

In view of the submission made by Ld. Counsel for the accused-
applicant, the application for grant of regular bail is being treated as an
application for interim bail on the ground of illness of the mother of the
accused-applicant.

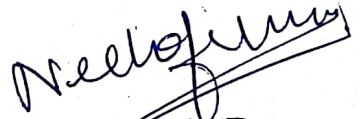
I.O. to file report on or before the next date of hearing. The

Nabi Karim,

medical record be verified along with family status of the accused-applicant.

For consideration, put up on **25.04.2020 at 2:00 p.m.**

Hearing to be conducted through Videoconferencing on 25.04.2020, to be notified by the appointed Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

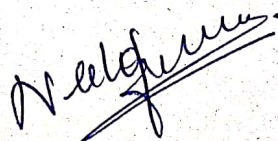
FIR No. 53/20
PS: Pahar Ganj
State Vs. Sukhwinder Singh
21.04.2020

The present bail application is received on e-mail through the Co-ordinator.


Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. Manu Sisodia, Ld. Counsel for accused-applicant
Sukhwinder Singh.

This is an application for grant of regular bail in case FIR NO.53/2020. The case involves commission of offence u/s 376 IPC. The reply of the I.O.is on the record. As the case pertains to commission of offence u/s 376 IPC, notice is also required to be issued to the prosecutrix. As the file is received on e-mail through the Co-ordinator, it is directed that the I.O.shall furnish the mobile phone number of the prosecutrix to the Co-ordinator for the purposes of forwarding of the PDF File to the prosecutrix and also for obtaining the consent of the prosecutrix for hearing of the matter through Video Conferencing after installation of CISCO Webex at the end of the prosecutrix. File be put up after obtaining the mobile phone number of the prosecutrix. Date for hearing shall be determined after notifying the prosecutrix.

At this stage, Ld. Counsel for applicant submits that he has also filed the same bail application at the Facilitation Center. The bail application received through Facilitation Center is also put up before me. In the event that mobile phone number of the prosecutrix is not available



or is not consented to be provided by the prosecutrix for hearing of the matter through Videoconferencing after installation of CISCO Webex at the end of the prosecutrix, issue notice to the prosecutrix for **08.05.2020**. In case the mobile phone number is made available and consented^{na} is also given by the prosecutrix for hearing of the matter through Videoconferencing the next date of hearing through Videoconferencing to be intimated by the Co-ordinator on e-mail to the Ld. Counsel.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 176/19
PS: Pahar Ganj
State Vs. Bhagat Ram


21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh.Nikhil Sharma, Ld. Counsel for accused-applicant Bhagat Ram.

Ld. Counsel for accused-applicant submits that the accused-applicant is suffering from several ailments and is having high grade fever at present and that the applicant-accused is above 60 years of age.

Report be called from Medical Officer Incharge, Tihar Jail in respect of medical health condition of the accused-applicant.

For arguments, put up on **28.04.2020**. As requested, put up on **01.05.2020**. Date of 28.04.2020 stands cancelled.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 451/15

PS: Subzi Mandi

State Vs. Karan @ Raj Kumar @ Bitto

21.04.2020

Fresh bail application is received.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Hemant Gulati Advocate with Sh.Rohit Bhargav,

Advocate, Ld. Counsel for accused-applicant Karan @ Raj

Kumar @ Bittoo.

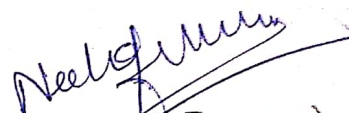
Ld. Counsel for accused-applicant submits that the accused-applicant is facing custody arising out of the present case FIR as well as case FIR NO.303/14, P.S. Subzi Mandi, u/s 302, 307, 120B IPC and that in the said case FIR on the ground of the surgery of the mother after calling for and consideration of the report interim bail for the purposes of surgery of mother of the accused-applicant of 30 days was granted vide order dated 18.04.2020.

Ld. APP submits that the said application for interim bail came up for consideration on 15.04.2020 when report was called for from the doctor concerned on the feasibility of surgery during the lockdown period and that he has not seen the report and that the accused-applicant has withheld the factum of involvement in the present case FIR while filing the bail application in case FIR NO.303/14 and therefore, the record of said bail application may be called for as the order granting interim bail does not also refer to any verification / certification report. In view thereof record of bail application filed in case FIR NO.303/14, State v. Karan @

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Raj Karan be requisitioned for **23.04.2020** as per request.

For arguments, put up on **23.04.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 895/15
PS: Burari
State Vs. Rajesh
21.04.2020

The present bail application is received on e-mail through the Co-ordinator.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

This is an application for grant of regular bail in case FIR No.895/15.

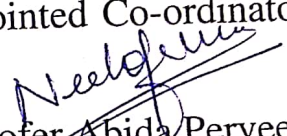
The case involves commission of offence u/s 467 IPC amongst others entailing punishment of up to imprisonment for life. The application does not meet with any of the criterion laid down by Hon'ble the High Court of Delhi issued in the wake of COVID-19 dated 23.3.2020, 28.3.2020, 7.4.2020 and 13.4.2020. The accused-applicant does not have clean antecedents. The last bail application preferred before the Ld.regular court was dismissed as withdrawn. The grounds raised for grant of bail primarily invoke upon the merits of the case of the prosecution against the applicant and do not warrant for urgent hearing today through videoconferencing.

In view of the grounds raised impinging upon the merits of the case as the application refers to the documentary and oral evidence from the record, ^{the} the court record in case FIR No.895/15 is required to be referred to for the purposes of consideration of present bail application. Put up on **04.05.2020** for consideration. The bail application be listed before Ld. Regular Court, in case there is resumption of the regular working of

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the courts on or before 04.05.2020 and in the event of the continuation of restricted working of courts for urgent matters only, Record of case FIR NO.895/15 be called for the next date of hearing for the disposal of the present bail application.

Order be forwarded via e-mail through the appointed Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 12/2020

PS: I.P.Estate

State Vs. Anil Kumar


21.04.2020

Present: Sh. Manu Sisodia, Ld. Counsel for accused-applicant Anil Kumar.

This is an application for early hearing. It is submitted that an application u/s 12 of the Juvenile Justice Act for grant of bail before JJB-III, Delhi was dismissed on 06.03.2020 against which appeal was preferred which came to be listed for 04.04.2020 and along with the other matters listed for the said date en-bloc was adjourned to 02.06.2020. It is further submitted that co-accused has already been released on bail. The age of the applicant is stated to be 17 years and 11 months.

Taking into consideration, the guidelines issued by Hon'ble the High Court of Delhi in the wake of COVID-19, particularly applicable to the grant of bail to minors and advisories issued to the JJB's the application for grant of early hearing of appeal no.94/2020 is allowed and Appeal No. 94/2020 is preponed for hearing. The appeal is stated to be assigned to the Court of Sh.Mohd., Farrukh, Ld. Special Judge, POCSO.

Appeal NO.94/2020 is preponed for hearing to **24.04.2020** as it is reported that Sh.Mohd., Farrukh, Ld. Special Judge, POCSO is assigned as the Ld. Sessions Judge on duty for the said date.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 339/16 (339/16)

PS: Darya Ganj

State Vs. Rahul Sharma @ Ors.

21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Akhilesh, Ld. Counsel for accused-applicant Kishan
Kumar.

This is a handwritten consolidated application for grant of interim bail and pre-ponement of regular bail application filed on 17.03.2020 on behalf of accused Krishan Kumar in case FIR NO.339/19. The regular bail application preferred on 17.03.2020 is listed for hearing on 25.03.2020. The application for grant of interim bail pending the application for regular bail has been filed invoking the guidelines laid down by Hon'ble the Supreme Court of India and resolutions passed by Hon'ble the High Court of Delhi from time to time for grant of bail in the wake of lockdown pursuant to the outbreak of COVID-19 pandemic.

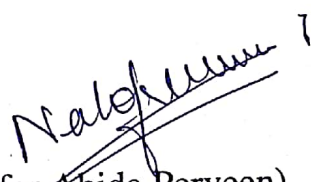
The present case FIR is registered for commission of offences u/s 392, 397, 412, 201, 120B IPC and under the provisions of the Arms Act. FIR pertains to the year 2016 and the accused-applicant is stated to be in custody since 17.09.2016. As per the guidelines issued for grant of interim bail in the wake of the outbreak of COVID-19 pandemic in order to de-congest the Prisons in Delhi by Hon'ble the High Court of Delhi, dated 7.4.2020, undertrial prisoners in custody for one year or more facing trial in a case which prescribes a maximum sentence of 10 years or less

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may be considered for grant of interim bail of 45 days on personal bond besides other categories. Offence u/s 392 IPC is punishable upto 10 years however where it is a case of highway robbery punishment may extend up to 14 years. As is apparent from the contents of the bail application, case of the prosecution is that on 08.09.2016 complainant was transporting a sum of Rs.40 Lacs when the same was looted from him on gun point. The time and place of occurrence cannot be made out from the contents of the bail application itself.

Reply be called for to the handwritten application for grant of interim bail along with copy of FIR from the I.O.

For arguments, put up on **23.04.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 107/18

PS: Kamla Market

State Vs. 1. Md.Abdul Haque

2. Md.Obedullah

21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

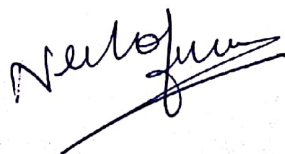
Sh.Mehraj, Ld. Counsel for accused-applicants.

Hearing has been conducted through Videoconferencing using Webex Portal.

Both the applications for grant of 45 days of interim bail in case FIR NO.107/2018, P.S.Kamla Market were taken up for hearing together as the same pertain to one FIR.

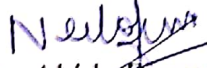
Interim bail is being sought on the ground of illness of the mother of the accused-applicants who are both brothers. The medical record has been verified. Mother of the accused-applicants is receiving treatment at AIIMS, from Psychiatric Department and is admitted in Geriatric Medicine Ward.

Though the ground has not been raised before me however the court is bound by the guidelines issued by the Hon'ble High Court of Delhi dated 07.04.2020 whereunder ^{no} ~~trial~~ prisoners in custody for one year or more facing trial in a case which prescribed a maximum sentence of 10 years or less may be considered for grant of interim bail of 45 days on personal bond besides other categories. FIR pertains to commission of offence u/s 328, 379 and 411 IPC, offence u/s 328 IPC being punishable for imprisonment extending upto 10 years. The



FIR is of the year 2018 and the accused have been in custody for over one year now. It is contended that accused-applicants have clean antecedents and previous involvement in any other criminal case is not alleged against them. The case of the accused-applicants also does not fall under any of the exempted categories.

In such facts and circumstances, in accordance with the criterion for grant of interim bail during the lockdown period issued in the wake of COVID-19 for de-congesting the prisons issued by Hon'ble the High Court of Delhi dated 07.04.2020, accused-applicants are granted 45 days interim bail upon furnishing personal bond of Rs.40,000/- each to the satisfaction of the Jail Superintendent.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 39/19

PS: Lahori Gate

State Vs. Vinod @ Dada

21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant Vinod @ Dada.

It emerges that in pursuance to order dated 16.04.2020, the applicant had forwarded one medical diagnostic report in respect of his mother Mrs. Rajwanti dated 26.07.2019.

A perusal of the contents of the application however reveals that in Paragraph 15, the applicant contends that he is the only earning member in the family and he has to arrange funds for the treatment of his baby and his wife. No such medical record pertaining to the child or the wife was forwarded in pursuance to order dated 16.04.2020. Though in Paragraph 3, it is submitted that both the parents of the petitioner are sick and mother of the petitioner is ill and is due for a uterus operation and her state is very critical presently and there is no other male member in the family, however, no documents of the recent hospitalization of the mother of the accused-applicant were forwarded. In the interest of justice, for consideration, put up on **12.05.2020**.

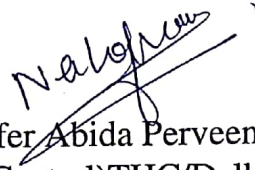
At this stage, Ld.Counsel for applicant/accused appears and submits that besides the medical diagnostic report he had forwarded two other medical slips. I have also perused the Medical Slips dated 8.4.2020 issued by Trauma Centre, NH Bahadurgarh. The same are out patient

N. Singh

tickets, and do not pertain to any hospitalization or surgery. Further, the accused-applicant is not the only member of the family, his father and wife are also there. Ld. Counsel further submits that the harvest season is in the offing and that his whole family is hand to mouth and that he has no role to play in the commission of the alleged offence.

I have seen the reply filed by the I.O. It emerges that as per the prosecution, the accused is alleged to have hatched the conspiracy. From the Reply no other overt role / active participation is forthcoming. Ld. Counsel for the accused has appeared after 3:00 p.m. Ld. APP is stated to be not available at this stage. In view thereof, for consideration, put up on **29.04.2020**. I.O. be also summoned for the said date.

Date of 12.05.2020 stands cancelled.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
21.04.2020

FIR No. 377/18

PS: Prasad Nagar

State Vs. Dhirender Kumar Yadav @ Tinku Yadav

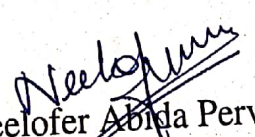
21.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Kuldeep Chaudhary, Ld. Counsel for accused-applicant

Dhirender Kumar Yadav @ Tinku Yadav.

Ld. Counsel for the accused-applicant submits that the possibility of settlement was being explored between the applicant and the concerned bank and the settlement on last date stood concluded and it is the bank i.e. now to revert with an acceptance of the offer made by the accused-applicant but is prevented due to the ongoing lockdown. In view thereof, for further consideration, put up on **04.05.2020**. Ld. Counsel submits that interim bail during the pendency of the present bail application was granted vide order dated 18.01.2020 which was continued vide order dated 03.03.2020 upon personal bond with one surety, in the sum of Rs.50,000/- each and that the interim protection may be extended till the next date of hearing. As it is submitted that it is only the bank that has come ^{to no} forward with the reciprocal in respect of the offer made in settlement of the dues and the bank is prevented from issuing any order of acceptance pending the lock down and the RBI guidelines applicable till the period of lockdown, interim bail granted vide order dated 18.04.2020 is extended till the next date of hearing on the same conditions and bonds.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
21.04.2020